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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 521/2008**

DIRECTOR OF INCOME TAX EXEMPTION Appellant
Through: Mr. P. Roy Chaudhuri, Advocate.

versus

THE DELHI PUBLIC SCHOOL SOCIETY Respondent
Through: Mr. Satyen Sethi and Mr. Arta Trana
Panda, Advocates.

CORAM:

JUSTICE S. MURALIDHAR

JUSTICE NAJMI WAZIRI

ORDER

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02.08.2016

1. There is an adjournment slip.
2. List on 30th September, 2016.

S.MURALIDHAR, J

NAJMI WAZIRI, J

AUGUST 02, 2016

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